



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.6894/2020
(S.W.P. No.2666/2012)

Monday, this the 18th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Tahir Firdous Shawl S/o Mohammad Abdullah Shawl, R/o Kalal Door, Naid-Kadal, Srinagar, age : 56 years.

..Applicant
(Mr. Jahangir Iqbal Ganai, Advocate)

Versus

1. State of J&K through, Chief Secretary to Government Civil Secretariat, Srinagar/Jammu.
2. Principal Secretary to Govt. Industries & Commerce Department, Civil Secretariat, Jammu/Srinagar.
3. Commissioner/Secretary to Govt. General Administration Department, Civil Secretariat, Jammu/Srinagar.
4. Director, Handloom Development Department, J&K Srinagar/Jammu.

...Respondents
(Mr. Rajesh Thapa, Deputy Advocate General)



O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

Learned counsel for applicant submits that the T.A. has become infructuous on account of the fact that the applicant retired from service during the pendency of the proceedings.

2. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

January 18, 2021

/sunil/dsn/sd/shakhi